



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Application No. .... 32 of 200 3

Applicant(s) .... Akshay Kumar Mohanty Respondent(s) .... U.O.I.

Advocate for Applicant(s) .... M/S. P.K. Padhi Advocate for Respondent(s) ....

M P J Roy

P K Padhi

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## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

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for L.W.M. 6/12.

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Duly  
Sd

some of the counterparts of the Department having received right benefits, have gone upto the rank of Asst. Engineer and, yet, he is still suffering, being, an estimator/Draughtsman. Applicant has raised a specific plea that his repeated representations have not been considered and, therefore, he has approached this Tribunal in the present O.A. u/s.19 of the Administrative Tribunals Act, 1985. Existence of grievances is not enough for redressal by this Tribunal. One has to redress the same before his authorities first and the Departmental Authorities/Respondents are the best and proper person to redress the said grievances. On being mentioned by the learned counsel for the Applicant, this matter is taken up today in the presence of Mr. A. K. Bose, learned Senior Standing Counsel for the Union of India; on whom a copy of this Original Application has been served. After hearing learned counsel for the Applicant, it is thought just and proper to dispose of this Original Application at this admission stage instead of keeping the matter pending any more. Therefore, this Original Application is disposed of at this admission stage by calling upon Respondents 1 to 3 to look to the grievances of the applicant as raised in the present OA (by treating the same to be a representation to the Respondents) within a period of three months from the date of receipt of a copy of this order.

3  
O.A.NO. 32/2003.

Contd...order dated 24-1-2003.

Send copies of this order to the Respondents (alongwith copies of this O.A.; which should be taken as the representation of the Applicant) for consideration by the Respondents 1 to 3. Free copies of this order be given to the learned counsel for the Applicant and Mr.A.K.Bose, learned Senior Standing counsel for the Union of India; on whom a copy of this OA has been served.

*Manoranjjan Mohanty*  
24/01/2003

(MANORANJAN MOHANTY)  
MEMBER(JUDICIAL)